

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 2186 of 2010

(Arising out of Order-in-Appeal No. 335 TO 337/2010 dated
27/08/2010 passed by Commissioner of Central Excise
(Appeals-II), BANGALORE-III.)

**M/s. EMBIOTIC LABORATORIES
PVT LTD**

NO.56/1, SREE GANDHA KAWAL,
KOTTIGEPALYA, MADADI ROAD,
BANGALORE 560091.

Appellant(s)

VERSUS

**Commissioner of Central Excise
And Service Tax BANGALORE-III**

PB.NO.5400, QUEENS ROAD,
CENTRAL REVENUES BUILDING,
BANGALORE - 560 001.
KARNATAKA

Respondent(s)

Appearance:

**Mr. Mohammed Rahim, Advocate
RAVI SHANKAR & CHANDER
KUMAR, ADVOCATES**

504,4TH FLOOR,
OXFORD TOWERS, NO.139,
OLD AIRPORT ROAD, KODIHALLI,
BANGALORE - 560008
KARNATAKA

For the Appellant

**Mr. Rama Holla,
Superintendent (AR)**

For the Respondent

CORAM:

**HON'BLE MR. S.S GARG, JUDICIAL MEMBER
HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

Final Order No. 20565 / 2021

Date of Hearing: 25/06/2021

Date of Decision: 25/06/2021

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order was pronounced and dictated
in Open Court on **25/06/2021.**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

rv...